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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A. 1026/97

Date of decision: 8.8.97

Between:

P.Krishna Murthy .. Applicant

And

1. The Director (SR)(IC),  
Southern Regional Office,  
O/o Development Commissioner,  
Handicrafts, Madras.
2. Assistant Director (H)  
Handicrafts,  
Marketing and Service Extension  
Centre,  
Warangal.
3. Assistant Director,  
Service Centre for CWTCS  
(Carpet Weaving Training Centre)  
Vijayawada.
4. Development Commissioner (H)  
O/o DC(H), West Block,  
R.K.Puram, New Delhi. ... Respondents

Shri K.Venkateswara Rao ... Counsel for applicant  
Shri V.Rajeswara Rao ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) <sup>Q</sup> <sub>518</sub>

ORDER

Heard Shri K.Sudhakar Reddy for Shri K.Venkateswara Rao on behalf of the applicant and Shri V.Rajeswara Rao for the respondents.

2. The applicant, who was working since July 1995 at Buttayagudam, West Godavari District, has now been transferred to Vijayawada. The grievance of the applicant is that he has not been allowed to complete his normal tenure in his appointment and present <sup>^</sup> that he is being sent to a new office which does not have the post of Store Keeper, and also the orders are not very clear and specific in certain other respects.

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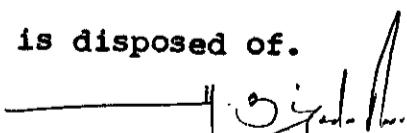
He has submitted a representation which is addressed to Respondent-4. The representation has not yet been disposed of apparently because it was submitted less than a week ago and also because it seems to have been addressed to an authority who is not really concerned directly with the postings and transfers within the Southern Region. Nevertheless, the applicant has expressed certain apprehensions in his representation. It is for the authorities to consider his request. There are no legal grounds on which this Tribunal can interfere or grant any relief.

3. In order, therefore, to enable the applicant to project his grievance properly to an appropriate authority, he may submit a representation to Respondent-1 within one week from today. If such a representation is received from the applicant, Respondent-1 shall have the same examined with a view to taking a suitable decision thereon and to communicate the same to the applicant. It shall be done within one week of the receipt of the applicant's representation in the office of R-1.

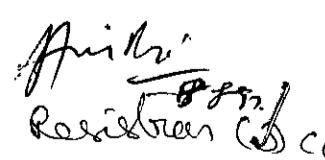
4. If the applicant has not yet handed over charge to anyone, and if the relief of the official has indeed to be preceded by a proper handing over of charge, then, the applicant shall not be disturbed from his present post until the disposal of his representation by R-1 in the manner indicated above.

5. A copy of this OA shall be sent to R-1 to facilitate proper examination by him of the facts.

Thus the O.A. is disposed of.

  
(H. Rajendra Prasad)  
Member (Administrative)

8th August, 1997

  
Deputy Registrar (S.C.C.)

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O.A.1026/97.

To

1. The Director (SR(IC))  
Southern Regional Office,  
O/o Development Commissioner,  
Handicrafts, Madras.
2. The Assistant Director (H) Handicrafts,  
Marketing and Service Extension Centre,  
Warangal.
3. The Assistant Director, Service Centre for CWTCS  
(Carpet Weaving Training Centre)  
Vijayawada.
4. The Development Commissioner (H)  
O/o DC(H), West Block, R.K.Puram, New Delhi.
5. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
6. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
7. One copy to HHRP.M(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

*Civil Today*  
CIV. 308/97  
T COURT  
11 AUG 1997

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 8 - 8 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 1026/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

*allow a copy to R-*

केन्द्रीय प्रशासनिक अभिकरण  
Central Administrative Tribunal  
DESPATCH

11 AUG 1997

हृदयवाल न्यायपीठ  
HYDERABAD BENCH